

Details of the 269 schemes for the development of National Highways received from Uttar Pradesh during last three years i.e..

1990-91, 1991-92 and 1992-93 (upto 28.2.1993) with action taken thereon are given below:-

<i>Category</i>	<i>Received</i>	<i>Sanctioned</i>	<i>Returned un sanctioned for modification</i>	<i>Under Scrutiny clarification</i>
Road improvement works	40	25	13	2
Bridge construction works	19	10	8	1
Misc. works including those costing less than Rs. 25.00 lakh each.	210	107	99	4
Total	269	142	120	7

Cantonment Boards

1713. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have received suggestions to improve the working of the Cantonment Boards during last year and in the current year;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI MALLIKARJUN): (a) to (c). A statement is attached.

STATEMENT

Certain suggestions pertaining to the administration of Cantonment Boards are

received from time to time. Some of the important ones have been:

- (i) To increase the period for which the tax assessment on lands and buildings shall remain valid.
- (ii) To liberalise FSI restrictions applicable in Cantonment areas, to enable increased construction.
- (iii) Enhancement of financial assistance to the Cantonment Boards.

2. Government view all such suggestions on merits. The acceptance of the suggestion at (i) above has not been found practicable, as it would deprive the Cantonments of their legitimate shares in increasing rental values. Pursuant to the suggestion at (ii) above, action has been initiated to review the existing FSI regulations. Because of the constraint on resources it has not been possible to accept the suggestion at (iii) above, to increase the level of financial assistance.